

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Comp. Appeal (AT) No. 323 of 2019

IN THE MATTER OF:

A Renuga

...Appellant

Versus

Shar Theme Park Pvt. Ltd & Ors.

...Respondents

Present:

For Appellant:- Mr. S.Santanam Swaminathan, and Ms. Ashima Sachideva, Advocates.

For Respondent: Mr. Shangarmurli and Mr. R.V.Balakrishnan, Advocates for Respondent No.3

O R D E R

26.02.2020 Learned counsel for the Appellant submits that service is completed.

However, nobody is appearing on behalf of the Respondent No.1, 2 and 4 to 9. Hence, proceeded ex parte.

Heard learned counsel for both the parties at length.

Reserved for Judgment.

Parties may file their written submissions not more than three pages within three days.

**[Justice Mr. Jarat Kumar Jain]
Member (Judicial)**

**[Mr. Balvinder Singh]
Member (Technical)**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**